

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.95/2001

Monday this the 29th day of January, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T. NAYAR, ADMINISTRATIVE MEMBER

T.T.Thomas, S/o Thomman,  
Thudippara House, Edappady PO,  
Kottayam District,  
presently working as Branch Post Master,  
Edappady, Palai. ....Applicant

(By Advocate Mr.C.J.Joy (rep)

v.

1. Union of India rep. by the  
Secretary, Department of Posts,  
New Delhi, Delhi.

2. The Director General of Post Offices,  
Department of Posts & Telegraphs,  
New Delhi.

3. The Chief Post Master General,  
Trivandrum.

4. The Post Master General,  
Cochin.

5. The Sr.Supt. of Post Offices,  
Kottayam Division,  
Kottayam. ....Respondents

(By Advocate Mr.Govindh K Bharathan (rep.)

The application having been heard on 29.1.2001, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Extra  
Departmental Branch Post Master, Edappady Post office has  
filed this application challenging the communication  
received by him Annexure.A15. According to which he is to  
be discharged from the post of Extra Departmental Branch  
Post Master, Edappady Post office on the afternoon of

contd...

✓

27.1.2001 as his date of birth is 28.1.1936. It is alleged in the application that the applicant is a meritorious person and had been awarded several merit certificates and awards and that in the same manner as one Brother K.V.Peter was allowed to serve till ~~his~~ 95 years of age, the applicant should also be allowed to continue in service. The applicant has filed this application for setting aside the Annexure.A15 and for a direction to the respondents to consider his representation and give him an appropriate reply.

2. Going through the application and the connected papers and on hearing the learned counsel for the applicant, we do not find any valid or subsisting cause of action of the applicant which calls for admission of this application. The applicant cannot claim as of right for extension of service beyond the date of superannuation which is prescribed under the Rules. The application is, therefore, rejected under Section 19(3) of the Administrative Tribunals Act.

Dated the 29th day of January, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

S.

List of annexure referred to:

Annexure.A15:True copy of the Memo No.B7/EDA dated 10.1.2001 issued by the Sr.Supdt. of Post Offices, Kottaym to the applicant.

....